

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

STARRED QUESTION NO:115
ANSWERED ON:02.08.2010
WELFARE SCHEMES FOR SC COMMUNITY
Singh Shri Uma Shanaker

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of the welfare schemes launched for the Scheduled Caste (SC) community by the Ministry;
- (b) the estimated number of beneficiaries, the funds earmarked and utilized under these schemes during the last three years, scheme-wise and State-wise;
- (c) whether any assessment has been made in regard to the impact of these schemes on the SC community; and
- (d) if so, the details thereof?

Answer

MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT(MUKUL WASNIK)

(a) to (d) A statement is laid on the Table of the House.

Statement in answer to part (a) to (d) of the Lok Sabha Starred Question No.115 for 02.08.2010 by Shri Umashankar Singh, M.P. regarding 'Welfare Scheme for SC community.

a)& b) Major schemes / programmes of the Ministry of Social Justice and Empowerment for the development of Scheduled Castes are as follows:

Centrally Sponsored Schemes:

1. Post-Matric Scholarship (PMS) Scheme for SC Students
2. Pre-Matric Scholarship for Children of those engaged in "unclean" occupations (SC as well as non-SC)
3. Babu Jagjivan Ram Chhatrawas Yojana for construction of Hostels for SC boys and girls
4. Scheme of Upgradation of Merit of SC Students through extra coaching
5. Special Central Assistance to Scheduled Caste Sub Plan mainly to provide subsidy to Scheduled Castes beneficiaries below the poverty line for income generating activities.
6. Scheme for Implementation of the Protection of Civil Rights (PCR) Act ,1955, and Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989.
7. Pradhan Mantri Adarsh Gram Yojana: A Pilot scheme for integrated development of 1000 SC majority villages.

Year-wise and State-wise details of central assistance released to States/UTs and number of beneficiaries, during the last three years under the above schemes are at Annexure I-VII.

Central Sector Schemes

1. Rajiv Gandhi National Fellowship for pursuing M.Phil & Ph.D. courses.
2. "Top Class" Education Scheme for SC students studying in identified premier institutions of professional education.
3. National Overseas Scholarship Scheme for SC etc students for higher studies abroad
4. Coaching & Allied Scheme for SC and OBC students to provide coaching for examinations conducted by Union Public Service Commission, Staff Selection Commission etc. and finishing courses/job oriented courses.
5. Equity support to National Scheduled Caste Finance & Development Corporation which gives concessional loans to SC beneficiaries.
6. Equity support to National Safai Karmacharis Finance & Development Corporation which gives concessional loans to Safai Karmacharis.
7. Assistance to State Scheduled Castes Development Corporations
8. Self Employment Scheme for Rehabilitation of Manual Scavengers
9. Grant in aid to Voluntary organisation working in the fields of educational and socio-economic development of SCs.
10. Dr. Ambedkar Foundation

Year-wise details of central assistance released and number of beneficiaries under above schemes, during the last three years are at Annexure VIII

(c) & (d) Evaluation studies are got conducted from time to time of major schemes of the Ministry. Evaluation reports in respect of following schemes pertaining to SCs have been received during the XI five year plan:

i) Post-Matric Scholarship (PMS) Scheme for SC Students

ii) Pre-Matric Scholarship for Children of those engaged in "unclean" occupations

iii) Special Central Assistance to Scheduled Caste Sub Plan

iv) Scheme for Implementation of the PCR Act, 1955, and POA Act, 1989.

These evaluation studies, while reinforcing the necessity to continue these schemes have made various recommendations e.g. to i) simplify procedures, ii) increase rates of scholarships, iii) disbursement of scholarships through the bank accounts, iv) need to set up adequate mechanism to enhance the conviction rate in respect of cases registered under PCR and POA Acts, and v) involvement of Panchayati Raj Institutions (PRI) in the implementation of SCA to SCSP.